

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 5
CP/26(AHM)2021

Order under Section 270 r.w 271,272 & 273 of Co. Act 2013

IN THE MATTER OF:

Tarjitsingh Bakhtawarsingh Batth
V/s
Ratan Wood Pvt Ltd & Ors.

.....Applicant

.....Respondent

Order delivered on ..13/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENT:

For the Applicant : PCS Mr. Kunjal Dalal
For the Respondent :


ORDER

The Petitioner is advised to effect a paper publication in English and vernacular language, widely circulated newspaper in area, where the registered Office of the Company is situated, by prescribing minimum 7 days' time from the date of publication and notice also be issued to the other parties and to file proof of service.

List the matter on 07.09.2021 for hearing.



(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)


(MADAN B. GOSAVI)
MEMBER (JUDICIAL)